

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2505
ANSWERED ON:10.03.2011
HINDU MARRIAGE ACT
Reddy Shri Modugula Venugopala

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government plans to ensure proper application of provisions of the Hindu Marriage Act to give adequate protection to the victims especially women and to solve the disputes effectively in case of the marriages held outside the country;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor ?

Answer

MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

(a) to (c) The provisions of the Hindu Marriage Act, 1955 extends to the whole of India except the State of Jammu and Kashmir and applies also to Hindus domiciled in the territories to which the said Act extends who are outside the said territories. The enforcement of the law in a country outside India would depend upon the domestic law of the country concerned. Hence, no effective steps to resolve disputes of the marriages solemnized outside India could be considered by the Government.